

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.5 - IA/1013(AHM)2024
In
C.P.(IB)/173(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Canara Bank

.....Applicant

V/s

Shri Husna Mohammed Sadiq

.....Respondent

Order delivered on: 10/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Ravi Pahwa, Advocate

For the Respondent :

ORDER
(Hybrid Mode)

IA/1013(AHM)2024

This is an application filed by the RP under Section 106 of IB Code, 2016 r. w. Rule 11 of NCLT Rules, 2016 for placing on record the report of Repayment Plan dated 25.06.2024 (Annexure-F) with further prayer for condonation of delay of 12 days in filing the same. Delay is condoned and the report of Repayment Plan is taken on record, with all just exceptions.

Place the report with the main file for further reference.

With this, **IA/1013(AHM)2024** stands disposed of.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)